

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 1

C.P. (IB)/1020/(MB)/2022

CORAM:

SH. SHYAM BABU GAUTAM

JUSTICE P.N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **26.09.2022**

NAME OF THE PARTIES: - **RAFIQ ABDUL REHMAN RAJPURIYA Vs.
ROLTA INDIA LIMITED**

Appearance (via video-conference):

For the Applicant : Mr. Rajdeep Samudrala, Advocate

For the Respondent : None present

Sections 9 of the IBC, 2016

ORDER

Ld. Counsel for the Operational Creditor is present. None present for the Corporate Debtor. This Company Petition is coming up on the Board for the first time. In that view of the matter, the **Registry is directed** to issue Notice to the Corporate Debtor, intimating the next date of hearing and to place on record Compliance Report well before the adjourned date. In addition to the Notice issued by the Court, the **Operational Creditor is directed** to issue Notice to the Corporate Debtor, intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.), and to place on record Affidavit of Service, enclosing therewith proof of service of Notice to the Corporate Debtor well before the adjourned date. **Operational Creditor is also directed** to serve a copy of the Company Petition to the Corporate Debtor, if not served earlier. Corporate Debtor is at liberty to place on record Affidavit in Reply, if

any, well before the adjourned date by duly serving a copy to the other side well in advance. List this matter on Board on 14.10.2022, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)